

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-104(PB)/2017

IN THE MATTER OF:

Bank of India

.... Applicant/Petitioner

Vs.

Tirupati Infraprojects Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Krishnendu Datta (Adv.), Mr. Shagun Trishal
(Adv.), Ms. Prachi Johri (Adv.)
For the Respondent : Mr. Sanjay Bhatt (Adv.)
For the RP : Mr. Anil Kohli.

ORDER

On the request made by the Counsel for the parties, list for argument tomorrow.

List for 19th December, 2017

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

18.12.2017
KB